

[*Translation*]

Complaints of National Film Development Corporation

4612. SHRI KAMLA PRASAD RAWAT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have received any complaints from the National Film Development Corporation;

(b) if so, the details thereof;

(c) the action taken by Government thereon; and

(d) if no action has been taken, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) No, Sir.

(b) to (d). Do not arise.

Drilling Platform in Bombay High Offshore Region

4613. SHRI JITENDRA SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of drilling platforms in Bombay High Offshore Region at present;

(b) whether all these drilling platforms are equipped with fire fighting arrangements; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): (a) to (c). There are 83 platforms in the Bombay High

region where wells have been drilled. 78 of these are equipped with fire-fighting facilities. Five new platforms functioning with temporary decks have systems for automatic shut off and disconnection of the wells from the pipelines in case of any emergency. The temporary decks are to be replaced with permanent decks incorporating full fire fighting facilities.

In addition to these well platforms, there are nine process complexes which are fully equipped with fire-fighting facilities.

[*English*]

Representation to Kerala State Coir Corporation on Coir Board

4614. SHRI V. SOBHANADREESWARA RAO: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Kerala State Coir Corporation and the Cooperative Coir Federation have been given representation in the newly reconstituted Coir Board;

(b) if not, the reasons therefor; and

(c) whether Government propose to give representation to these two important institutions on the Coir Board?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) The Kerala State Coir Corporation and the Coir Cooperative Federation have not been included in the recently constituted Coir Board.

(b) and (c). The Coir Board was reconstituted as per the provisions of Coir Industry Act, 1953 and Coir Industry Rules, 1954. Representation is given to the categories specified in the Act and the Rules. The

selection of individual members has been done according to these rules. In doing so, representation has been given to various coal producing States including Kerala. Apart from the Chairman, there are 23 members. 3 are elected by the Parliament, 5 represent various State Governments including Kerala and 3 represent Central Government Departments/Organisations. Of the other 12 members, 5 are from Kerala.

World Bank Assistance to N.T.P.C.

4615. SHRI MURLIDHAR MANE: Will the Minister of ENERGY be pleased to state:

(a) whether the World Bank assistance had been extended to the National Thermal Power Corporation in the part for its power projects;

(b) if so, the details thereof;

(c) whether there is any proposal to seek the World Bank assistance for some new power projects by the National Thermal Power Corporation; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI):

(a) and (b). Yes, Sir. World Bank assistance has been obtained for thirteen projects of the National Thermal Power Corporation Ltd., the details of which are given in the Statement below.

(c) and (d). Farakka STPP Stage-III (1x 500 MW) and Additional Transmission system under Vindhyaçal STPP Stage-I (6 x 210 MW) are posed for World Bank assistance. A World Bank mission also appraised these projects in January-February, 1989.